

Eastern, Northern and Western Regions, the Central Sector generating units account for 24.02%, 31.43% and 18.89% respectively as on 31.3.1991.

#### **Farakka Thermal Power Plant**

7101. SHRI M.G. REDDY; Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the cost of Farakka Thermal Power Plant Phase-II has been revised upward;

(b) the original cost of generation per KW and revised cost of generation per KW envisaged; and

(c) the comparative figures of cost of generation of NTPC and State projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) Yes, Sir. Farakka STPP Stage-II 2x500 MW) was approved in September, 1984 at a total estimated cost of Rs. 1003.4 crores based on price level prevailing in the 3rd quarter of 1983. The estimated cost of the project has been revised to Rs. 1702.03 crores based on price level prevailing in the 3rd quarter of 1991.

(b) Based on approved cost estimates as per feasibility report, as on 3rd quarter 1983 price level, the cost of generation was 41 Paise/KWH and that based on updated cost estimates as per Detailed Project Report at 3rd quarter 1991 price level is 86.76 Paise/KWH.

(c) The average cost of generation of power produced by various States is 102.10 Paise/KWH against 83.52 Paise/KWH by NTPC stations.

[*Translation*]

#### **Granite in Mandla District M.P.**

7102. SHRI MOHAN LAL JHIKRAM: Will the Minister of MINES be pleased to state:

(a) whether the quantity of granite found in Nainpur and near the Padrikanj station in the Mandla district of Madhya Pradesh;

(b) whether the mining work is being done through Government agency or by contractors;

(c) if so, the details thereof; and

(d) the funds given during each of the last three years for the development of the area?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (d). The information is being collected and will be laid on the Table of the House.

[*English*]

#### **Pricing of irrigation Water**

7103. SHRI RAMCHANDRA DOME: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a high powered committee has been set up to recommend the pricing of irrigation water throughout the country;

(b) if so, when and the reasons therefor;

(c) the terms of reference of the said committee; and

(d) the time by which the committee is likely to submit its report?

THE MINISTER OF WATER RESOURCES (SHRI VID YACHARAN SHUKLA): (a) Yes, Sir. A Committee on Pricing of Irrigation Water has been constituted by the Planning Commission, Government of India under the chairmanship of Dr. A Vaidyanathan, formerly Member, Planning Commission.

(b) and (c). The Committee has been constituted on 23rd October, 1991. The terms of reference of the said Committee are given in the statement enclosed.

(d) The Committee is expected to submit its report by the end of July, 1992.

#### STATEMENT

Terms of reference of the Committee on Pricing of Irrigation Water constituted by the Planning Commission vide Notification No. 16 (134)/90-1&CAD dated 23rd October, 1991:-

(i) To review the existing water rate structure and the extent of subsidy in Government and public sector irrigation projects.

(ii) To suggest:

(a) the norms for fixing water rates;

(b) the norms for cost escalation in O&M component of economic water rates;

(c) the norms for conversion of volumetric supply of water rates of crosswise/arewise water rates for different agro-climatic zones;

(d) the organisational measures including mechanism for efficient recovery of economic water rates; and

(e) operating controls for ensuring levy of appropriate irrigation water rates by the States.

(iii) To evolve a rational water rate structure for both surface and ground water to promote conjunctive use.

(iv) To review the present status of maintenance of irrigation projects in different States.

(v) To review the norms of maintenance as recommended by earlier Committees and different Finance Commissions.

(vi) To suggest the norms for fixing maintenance charges including stipulating the upper ceiling per hectare of command for the expenditure on staff establishment for various irrigation systems in different States.

#### Food Processing Industries in Kerala.

7104. SHRI ANJALOSE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have received any proposal from the Government of Kerala to set up food processing industries in the State;

(b) if so, the details thereof; and

(c) the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRDHAR GOMANGO): (a) to (c). Two proposals received for assistance under the Plan Schemes of this Ministry for 1991-92 from the Government of Kerala for setting up of a pineapple processing unit and a cold chain for fisheries, have been approved and funds released. A proposal for utilisation of trash fish was also received on which action has been initiated. a proposal for assistance from the EEC for